## Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.402/2017 in O.A.No.3365/2015

Wednesday, this the 1st day of November 2017

## Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Shri D C Sharma Aged about 52 years H.No.26, San Martin Marg Railway Colony, New Delhi – 110 021

..Applicant

(Mr. Murari Lal, Advocate)

Versus

- Shri A K Mittal
   Chairman, Railway Board
   Ministry of Railways, Rail Bhawan
   New Delhi 110 011
- Shri R K Verma, Secretary
   Railway Board
   Ministry of Railways, Govt. of India
   Rail Bhawan, New Delhi 110 011

..Respondents

(Mr. R N Singh, Advocate)

## ORDER (ORAL)

## **Justice Permod Kohli:**

Compliance affidavit has been filed by the respondents (copy taken on record). The parties have reported that the order dated 17.03.2017 passed by this Tribunal in O.A. No.3365/2015 stands complied with.

2. In this view of the matter, the present C.P. is rendered infructuous. Proceedings dropped.

(K.N. Shrivastava) Member (A) ( Justice Permod Kohli ) Chairman

November 1, 2017/sunil/